FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIPRA ESTATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHIPRA ESTATE LIMITED
2.	Date of incorporation of corporate debtor	26 October 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL1987PLC029594
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No-502, 502-A, 5th Floor, 23 Barakhamba Road, Narain Manzil, New Delhi, India, 110001 Plot No-9, Shipra Mall, Vaibhav Khand, Indirapuram, Ghaziabad, Uttar Pradesh, India 201014
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Delhi Bench order dated. 24 January 2024 in Company Petition No: C.P. No IB/513/ND/2022
7.	Estimated date of closure of insolvency resolution process	22 July 2024 i.e., 180 days from date of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Dhanshyam Patel **Reg No:** IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 **Email:** dpatel@ckpatel.com Tel: 022-25083300
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: cirp.shipra@gmail.com
11.	Last date for submission of claims	7 February 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHIPRA ESTATE LIMITED on 24 January 2024.

The creditors of SHIPRA ESTATE LIMITED are hereby called upon to submit their claims with proof on or before 7 February 2024 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dhanshyam Patel
Mumbai
Date: 25 January 2024

DHANSHYAM PATEL
IBBI/IPA-001
IP/P-01373/
2018-2019
12155
IP

the pioneer

The Pioneer English Date of Publish 26/01/2024 Page No.05

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIPRA ESTATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**SHIPRA ESTATE LIMITED**
2.	Date of incorporation of corporate debtor	26 October 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL1987PLC029594
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Office:** Flat No-502, 502-A,5th Floor, 23 Barakhamba Road, Narain Manzil, New Delhi, India, 110001 **Principal Office**: Plot No-9, Shipra Mall, Vaibhav Khand, Indirapuram, Ghaziabad, Uttar Pradesh, India 201014
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Delhi Bench order dated. 24 January 2024 in Company Petition No: C.P. No IB/513/ND/2022
7.	Estimated date of closure of insolvency resolution process	22 July 2024 i.e., 180 days from date of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name**: Dhanshyam Patel **Reg No**: IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 **Email**: dpatel@ckpatel.com Tel: 022-25083300
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. **Email:** cirp.shipra@gmail.com
11.	Last date for submission of claims	7 February 2024
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Web Link:** https://ibbi.gov.in/downloadform.html **Physical Address:** Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHIPRA ESTATE LIMITED** on **24 January 2024.**

The creditors of **SHIPRA ESTATE LIMITED** are hereby called upon to submit their claims with proof on or before **7 February 2024** to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dhanshyam Patel
Mumbai
Date: 25 January 2024

पायनियर

The Pioneer Delhi Hindi Date of Publish 26/01/2024 Page No.02

फॉर्म–ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रकिया) विनियमावली, 2016 के विनियम 6 के अधीन)

शिप्रा ईस्टेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट ऋणी का नाम	**शिप्रा ईस्टेट लिमिटेड**
2.	कॉर्पोरेट ऋणी के गठन की तिथि	26-10-1987
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	कम्पनी रजिस्ट्रार- दिल्ली
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U70101DL1987PLC029594
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: फ्लैट नं. 502, 502-ए, 5वीं मंजिल, 23 बाराखंभा रोड, नारायण मंजिल, नई दिल्ली, भारत, 110001 प्रधान कार्यालय: प्लॉट नं. 9, शिप्रा मॉल, वैभव खंड, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश, भारत 201014
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	कंपनी याचिका सं. सीपी नं. आईबी/513/एनडी/2022 में राष्ट्रीय कंपनी विधि न्यायाधिकरण, दिल्ली पीठ के आदेश दिनांक 24 जनवरी 2024 द्वारा
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	22.07.2024 अर्थात सीआईआरपी की तिथि से 180 दिन
8.	अंतरिम समाधान पेशेवर का नाम, पता, ई-मेल पता और पंजीकरण क्रमांक	नाम: घनश्याम पटेल पंजी. सं. IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	पता: 322, जेस्ट बिजनेस स्पेस, एमजी रोड, घाटकोपर पूर्व, मुंबई 400 077 ईमेल: dpatel@ckpatel.com दूरभाष: 022-25083300
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	पता: 322, जेस्ट बिजनेस स्पेस, एमजी रोड, घाटकोपर पूर्व, मुंबई 400 077 ईमेल: cirp.shipra@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	07.02.2024
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	लागू नहीं
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेब लिंक: https://ibbi.gov.in/downloadform.html भौतिक पता: लागू नहीं

इसके द्वारा नोटिस दिया गया है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, ने 24-01-2024 को **शिप्रा ईस्टेट लिमिटेड** के खिलाफ कॉर्पोरेट दिवालियापन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है।

शिप्रा ईस्टेट लिमिटेड के क्रेडिटर्स को 07-02-2024 को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो एंट्री नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना हैं।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का सबूत जमा करेंगे। अन्य लेनदारों समेत परिचालन लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का सबूत जमा कर सकते हैं।

एंट्री नं. 12 के खिलाफ सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय लेनदार, क्लास [निर्दिष्ट क्लास] फार्म सी ए : लागू नहीं में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एंट्री नं. 13 के खिलाफ सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना आकर्षित होगा।

घनश्याम पटेल
मुंबई
दिनांक: 25 जनवरी 2024